

Central Administrative Tribunal  
Principal Bench

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R. A. No. 125 of 1999  
in  
O.A. No. 1715 of 1993

(12)

New Delhi, dated this the 22nd June 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)  
Hon'ble Mrs. Lakshmi Swaminathan, Member (J)

In the matter of:

Inspector Jai Bhagwan ... Review Applicant

Versus

Lt. Governor & Others ... Respondents

ORDER (By Circulation)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Perused the R.A.

2. None of the grounds contained therein bring it within the scope and ambit of Section 22(3) (f) A.T. Act read with Order 47 Rule 1 C.P.C. under which alone any order/decision of the Tribunal can be reviewed.

2. In the guise of an R.A. applicant has actually sought to file an appeal which is not permissible in law, as has been held by the Hon'ble Supreme Court in A.T. Sharma Vs. A.P. Sharma & Ors. AIR 1979 SC 1047.

4. The R.A. is dismissed.

*Lakshmi*  
(Mrs. Lakshmi Swaminathan)  
Member (J)

*Adige*  
(S.R. Adige)  
Vice Chairman (A)

/GK/